SHRI K. R. GANESH: No, not at all. I have given a frank statement. It is a mechanical defect. Don't try to politicalise it.

SHRI BHAGWAT JHA AZAD (Bhagalpur): We are equally concerned about the frequency of such instances. But unfortunately, the opposition is trying to attribute political motives to everything. It is ludicrous to say that it is used for election purposes. We appreciate the 'rankness of the numister's statement and we want him to enquire into the matter.

11.12 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115

श्री हुकमचन्द कखनाय (मुरैना)
श्रताराकित प्रश्न संख्या 3327 दिनाक
23-8-74 के (ख) भाग मे कहा गया है कि
फरीदाबाद स्थित केन्द्रीय मुद्रणालय के कर्मचारियो को 1-9-66 मे दिल्ली की दरों पर
नगर प्रतिपूर्ति भना कभी भी नहीं दिया गया,
जबकि मंत्रालय के आदेश सक्या 2(4)-ई
11(वी) 165, दिनाक 5 अक्तूबर, 1966
को देखने से यह स्पष्ट हो जाता है कि 1-9-66
से 28-2-69 नक फरीदाबाद के केन्द्रीय
मुद्रणालय के कमंबारियो को निम्न शर्नो
पर दिल्ली की दरों के अनुमार शहरी भता
दिया गया:

1-9-66 में साढ़े बारह प्रतिशत (एक माल के लिए)

एक माल के बाद 75 प्रतिशत (6 माह के लिए) उसके बाद 50 प्रतिशत (6 माह के लिये) उसके बाद 25 प्रतिशत (6 माह के लिये)

फरी प्रवाद के केन्द्रीय मुद्रणालय के एक कर्मवारी को प्रेम के उस समय क प्रवन्त्रक ने पत्र सन्त्र्या 36/ए/68-69/10077 दिनों क 25-1-60 की जो बेंस प्रनाण पत्र दिया उससे भी स्पष्ट होता है कि उस सम्ब फरीदाबाद के केन्द्रीय मुद्रणालय में नगर प्रतिपूर्ति भत्ता मिलता था।

उस समय दिया गया नगरपूरित भर्त का आधार भी मन्त्री जी ने नही बताया। इसस स्पष्ट हाता है कि मन्त्री जी फरीदाबाइ स्थित केन्द्रीय व मंचारी जिनमे कि केन्द्रीय मुद्रणालय के वर्मचारी भी सम्मिलित हैं, उनकी न्यायसगत माँग को टालने एव उस समय के महगाई के साव ड़ो और झाज के मंहगाई के साकड़ा की तुलना भी नही की। मुझे ऐसा लगता है ि सरकार कर्मचारियों की न्यायसंगत मांग पर पर्दा डालने का प्रयास कर रही है।

इससे सावित होता है कि मन्त्री महोदय ने प्रश्न का गलत उत्तर दिया था। मैं ग्राण करता हं कि मन्त्री महोदय ग्रपने उत्तर का ठीक करेग।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): In the reply given to part (b) of Unstarred Question No. 3327 asked by Shri Hukam Chand Kachwai in the Lol. Sabha on 23-8-1974, I had inter alia stated that city compensatory allowance at De'hi rates had never been sanctioned/paid to the Central Government Press employees at Faridabad from 1-9-1966 or thereafter This was based on the information rece ved from the Ministry of Works and That Ministry has since stated, on the basis of the information furnished by the Press authorities, that city compensatory allowance at Delhi rates was in fact paid to the Press employees at Faridabad from 1-9-1960 as under:-

- (i) at Delhi rates for one year.
- (ii) @ 75 per cent of Delhi rates for next six months
- (iii) @50 per cent of Delhi rates for next six months.
- (iv) @25 per cent of Delhi rates for next six months.

Accordingly, the first sentence of the reply to part (b) of Unstarred Question No. 3327 answered on 23-8-1974 should be substituted as follows:—

"With the shifting of certain offices form Delhi to Faridabad Government had is used orders on 16-6-1966 granting CCA to the staff who were transferred to Faridabad on or after the 1st January, 1966 at Delhi rates as under:—

- (i) at Delhi rates for one year.
- (ii) @75 per cent of Delhi rates for next six months
- (111) @50 per cent of Delhi rates for next six months
- (iv) @25 per cent of Delhi rates for next six months

It was discontinued therefater.

This was done to mitigate the hardship, resulting from the shifting of these offices Subsequently, however, on persistent demands from Central Government employees stationed at Faridahad including the Central Government Press Employees posted there, who were not covered by the above mentioned orders, these orders were extended with effect from 1-9-1966 to all Central Government employees stationed at Faridabad as or 1-9-1966, who were not covered by the orders of 16-6-1966".' I regret in-accuracies in my reply

## 11 19 hrs

## RELEASE OF MEMBER

1 /4

MR SPEAKER: I have to inform the House that I have received the following telegram, dated the 6th September, 1974, from the Commissioner of Police Ernakulam City:—

"Shri N. Sreekantan Nair, Member, Lok Sabha, who was arrested

at 10.20 hours on the 6th September, 1974, under Section 151, Criminal Procedure Code, for obstructing, picketing at the High Count, Frankulam, was released at 18.00 hours on the 6th September, 1974."

SHRI JYOTIRMOY BOSU: Diamond Harmour: Wi, every day one M. P. is arrested?

MR SPEAKER. The law does not count days He is a good man. It would have been very inconvenient for him to picket there

## 11.20 hrs

## PERSONAL EXPLANATIONS BY MEMBERS

SHRIMATI BIBHA GHOSH GOS-WAMI (Nabadwip): Sir, on 9-8-1974, I made a statement that on 14-11-1973 I was detained for four hours in Ranaghat and that no intimation to that effect was sent to the Lok Sabha. My statement so far as it relates to intimation sent to Lok Sabha was not correct and it was based upon misguiding information masmuch as I subsequently found that on 16-11-1973 the Speaker made mention of my arrest and actually read out a telegram in that behalf I am unhappy over this mistake and I want to go on record with the corrected state of things and also my expression of regret

SHRI JYOTIRMOY BOSU (Diamond Harbout) Mr Speaker, Sir, on 5-3-1974 I well speaking on the orivilege issue The following could be seen from the Debates (Pages 15236-31):—

"SHRI RAM GOPAL REDDY: Our information is that for every question he is putting, he is getting about Rs. 4,500/-.

SHRI JYOTIRMOY BOSU: I shall give you the whole of it. Make a check You can come to my house and take whatever is there